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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% Date of decision: 09.04.2024

+ W.P.(C) 4262/2024 & CM APPL. 17395/2024

M/S KOTDWAR STEEL LIMITED (THROUGH ITS DIRECTOR  
RAHIS MALIK) .... Petitioner

versus

DIRECTORATE GENERAL OF GST INTELLIGENCE  
(THROUGH ITS ADDITIONAL  
DIRECTOR GENERAL) & ANR. .... Respondents

**Advocates who appeared in this case:**

For the Petitioner: Mr. R.P. Singh and Mr. Mulayam Singh,  
Advocates.

For the Respondents: Mr. Anurag Ojha, SSC with Mr. Subham  
Kumar, Advocate for R-1.  
Mr. Arun Aggarwal, Advocate for R-2.

**CORAM:-**

**HON'BLE MR. JUSTICE SANJEEV SACHDEVA**

**HON'BLE MR. JUSTICE RAVINDER DUDEJA**

**JUDGMENT**

**SANJEEV SACHDEVA, J. (ORAL)**

1. Petitioner impugns an order dated 14.02.2024, whereby the cash credit account of the petitioner in Canara Bank has been attached.

2. Learned counsel for petitioner submits that after filing of petition, by a communication dated 08.04.2024, the attachment of bank account has been vacated and intimation has been sent to the concerned bank.

3. Copy of the communication dated 08.04.2024 is produced in



Court. The same is taken on record.

4. In view of the above, petition is disposed of directing Canara Bank to comply with the directions issued by Principal Additional Director General dated 08.04.2024.

**SANJEEV SACHDEVA, J**

**RAVINDER DUDEJA, J**

**APRIL 09, 2024/vp**